

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.04.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/495/2024 in Company Petition IB/210/2023</b>
<b>NAME OF THE COMPANY</b>	
<b>NAME OF THE PETITIONER(S)</b>	<b>State Bank of India</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Mrs. Prem Latha Gupta</b>
<b>UNDER SECTION</b>	<b>95 of IBC</b>

**ORDER**

**IA (IBC)/495/2024**

**Present:** Ld. Counsel Mr. Shradda Gupta & K. Siddharth Rao for the Corporate Debtor.

It is stated by Ld. Counsel for the Corporate Debtor that he does not want to file objections to the RP report. Accordingly, this application is disposed of.

**Company Petition IB/210/2023**

**Present:** Ld. Counsel Mr. VVSN Raju for the Petitioner.

Ld. Counsel Mr. Shradda Gupta & K. Siddharth Rao for the Corporate Debtor.

Counter has already been filed. Rejoinder if any may be filed within 10 days.

**Matter is adjourned to 05.06.2024.**

**SD/-**

**MEMBER (T)**

**SD/-**

**MEMBER (J)**